

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 331

IA-4546/2023 IA-4531/2023 Intervention P1/2024 IA-66/2024 IA-4985/2023
IA-5879/2023 IA-4927/2023 IA-5084/2023 IA-5121/2023 Intervention.A84/2023
IA-6541/2023 IA-4378/2023 IA-4889/2023
In
IB-237(ND)/2023

IN THE MATTER OF:

M/s. Experts Realty Professionals Pvt. Ltd.

.....APPLICANT/PETITIONER

Vs

Logix Infrastructure Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 09.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Priyadarshi Gopal, Advocate.
Mr. R. Rajagoplan, Advocate in IA-4985/2023.
Mr. Gaurav Mitra, Mr. Shrawan Chandershekhar, Advs
in IA-4378/2023.
Mr. Amit Sharma, Advocate.
For the RP : Mr. Rishi Singhal, Mr. Hasshal Kumar, Advs with
RP Pawan Kumar Goyal
For the NOIDA : Mr. Abdhesh Chaudhary, Adv
For the AR : Mr. Vinod Chaurasia Adv

ORDER

IA-4985/2023:-

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice. Learned Counsel appearing for the Respondent seeks time to file response. One week time granted.

List the matter on **27.02.2024**.

IA-4378/2023:-

With the consent of the parties, the matter is adjournment to **27.02.2024**. Interim order dated 06.02.2024 shall continue till further orders.

List all the remaining IAs on **27.02.2024**. The parties are directed to complete the pleadings if not already completed.

Sd/-
**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-
**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**